

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

10.01.2014

OA No. 291/00009/2014

Mr. C.B. Sharma, Counsel for applicant.

Heard the learned counsel for the applicant. The applicant has filed the present OA being aggrieved by his transfer from Madanpura Branch Post Office to Jhargao Branch Post Office. Learned counsel for the applicant submits that according to the transfer policy of the respondent's department, Gramin Dak Sevaks have limited transfer liability and the present transfer is violation of the transfer policy.

The learned counsel for the applicant wants to file a representation against the transfer order dated 31.12.2013 (Annexure A/1). The applicant is at liberty to file a representation within 15 days from today. The respondents are directed not to implement the transfer order dated 31.12.2013 (Annexure A/1) till the representation submitted by the applicant is not decided by the respondents by a speaking & reasoned order according to the provisions of law.

It is made clear in case the applicant fails to file the representation within 15 days, the interim relief granted today shall stand vacated on expiry of 15 days period.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

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